

RATIFIED

Minutes of Meeting No.26/13 scheduled on 19.03.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 26/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 19.03.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.25/13 dated 5.3.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:30.04.2013
	Decision : The Committee noted that firm had attended personal hearing on 5.3.2013 and to make a written reply within one week. Since no reply was received from firm, the Committee decided to remind them for expediting their reply.			

2	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:30.04.2013
	Decision : The Committee noted that DIT has sought some information from firm and firm's reply is awaited.			

3	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:26/80-ALC2/2012	Approved
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			19.03.2013	
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	
4	Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as under: 1 Words " Capacity 6 KL" may be suffixed with the description of export item at Sl. No. 1. 2 Words " Capacity 4 KL" may be suffixed with the description of export item at Sl. No. 2. 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 33.5 MT, 1.875 MT and 5.95 MT respectively 2. Word 'Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 , 2 & 3 and their quantities may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm. RLA may take necessary action accordingly.			

5	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:30.04.2013
	Decision : It was decided to forward a copy of application and reply received from firm to DIPP.			

6	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	
	Decision : Based on DIT letter No. 17(58)/2012-IPHW dated 4.9.2012, the Committee decided to ratify norms of subject authorization on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

7	Case No.:15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Rejected
	HQ File :01/80/050/00161/AM13/	RLA File :07/24/040/00028/AM13/	Lic.No/Date:0710088129 09.05.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 followed by reminder dated 10.9.2013 and final reminder dated 13.2.2013. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

8	Case No.:16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Rejected
	HQ File :01/80/050/00162/AM13/	RLA File :07/24/040/00029/AM13/	Lic.No/Date:0710088131 09.05.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 followed by reminder dated 10.9.2013 and final reminder dated 13.2.2013. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

9	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:30.04.2013
	Decision : The Committee noted that copy of firm's reply for the second time deficiency letter was again forwarded to MSME for examination and comments.			

10	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

11	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied deficiency letter dated 4.1.2013 followed by reminder dated 18.2.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

12	Case No.:36/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00322/AM13/	RLA File :52/24/040/00009/AM13/	Lic.No/Date:5210038596 21.06.2012	
	Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 16.25 MT may be specified with quantity of export product. 2. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.02 Kgs./Kg. content in the export product. 3. Quantities of import items from Sl. No. 3 to 13 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 14 may be allowed as applied for i.e. 30 Kgs. 5. Quantities of import items from Sl. No. 15 to 28 may be allowed on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 29 may be allowed as 1.05 Kgs./Kg. content in the export product. 7. Quantity of import item at Sl. No. 30 may be allowed on net to net basis. 8. Quantity of import item at Sl. No. 31 may be allowed as 1.02 Kgs./Kg. content in the export product. 9. Quantities of import items from Sl. No. 32 to 42 may be allowed as 1.05 Kgs./Kg. content in the export product.			

10. Quantities of import items at Sl. No. 43 & 44 may be allowed as 1.02 Kgs./Kg. content in the export product.
11. Quantities of import items from Sl. No 45 to 47 may be allowed on net to net basis with accountability clause.
12. Quantities of import items from Sl. No. 48 to 56 may be allowed as 1.05 Kgs./Kg. content in the export product.

RLA may take necessary action accordingly.

13	Case No.:24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm's reply dated 28.1.2013 was sent to DHI for examination and comments.			

14	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:30.04.2013
	Decision : The Committee noted that DIT has sought some information from firm for examination of the case and firm's reply is awaited.			

15	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

16	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm was asked to provide information as per DHI UO No. 3(104)/12-TSW(B)/38 dated 22.2.2013 and decided to remind them for expediting their reply.			

17	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:30.04.2013
	Decision : The Committee observed that firm has revised their application and submitted copies to NC and RLA. On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No.3,6,8 & 9 of Standard Deficiency Format and value of indigenous inputs in export product.			

18	Case No.:17/14/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00303/AM13/	RLA File :09/24/040/00194/AM13/	Lic.No/Date:0910053312 20.07.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3/97/12/TSW(B)/28 dated 8.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

19	Case No.:13/14/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Rejected
	HQ File :01/80/050/00299/AM13/	RLA File :07/24/040/00157/AM13/	Lic.No/Date:0710089992 01.08.2012	
Decision : The Committee noted that firm has not provided reply as per deficiency letter dated 22.10.2012 followed by reminder dated 13.12.2012 and final reminder dated 21.1.2013 and also granted additional 15 days to receive reply from firm. Since no reply was received from firm within this period, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.				

20	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:30.04.2013
Decision : The Committee noted that DIT has issued a deficiency letter to firm and their reply is awaited. The Committee decided to remind them for expediting their reply failing which the case will be rejected.				

21	Case No.:15/14/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00301/AM13/	RLA File :07/24/040/00195/AM13/	Lic.No/Date:0710090019 02.08.2012	
Decision : The Committee decided to ratify norms of subject authorization as per comments in MSME UO Note No. 30(229)2011-ME dated 8.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

22	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:30.04.2013
Decision : The Committee noted that copy of firm's reply for the second time deficiency letter was again forwarded to MSME for examination and comments.				

	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
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23	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:30.04.2013
Decision : The Committee decided to forward copy of application to DHI and MSME for examination and comments.				

24	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm was requested to provide copy of application and the same is still awaited. The Committee decided to request firm / RA to forward one set of application for consideration of the case.			

25	Case No.:5/14/80-ALC2/2012	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00291/AM13/	RLA File :05/23/040/00151/AM13/	Lic.No/Date:0510331765 09.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/120/2012-PC-II dated 4.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

26	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

27	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:30.04.2013
	Decision : The Committee noted that DIT has asked firm to provide some information and firm's reply is still awaited. The Committee decided to remind them for expediting their reply failing which the case will be rejected.			

28	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred

29	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:30.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 26.2.2013 and decided to remind them for expediting their reply.				

30	Case No.:1/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00287/AM13/	RLA File :05/23/040/00214/AM13/	Lic.No/Date:0510334461 12.09.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per comments in MSME UO Note No. 30(270)11-ME dated 26.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			

31	Case No.:24/20/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00440/AM13/	RLA File :03/94/040/00515/AM13/	Lic.No/Date:0310710999 28.09.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter followed by reminder and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

32	Case No.:4/20/80-ALC2/2012	Party Name:DIA ALUMINIUM INDIA PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00420/AM13/	RLA File :31/83/040/00065/AM13/	Lic.No/Date:3110055921 01.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 followed by reminder dated 1.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

33	Case No.:23/20/80-ALC2/2012	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00439/AM13/	RLA File :03/94/040/00546/AM13/	Lic.No/Date:0310711364 03.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter 21.1.2013 followed by reminder dated 26.2.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

34	Case No.:15/20/80-ALC2/2012	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred

	HQ File :01/80/050/00431/AM13/	RLA File :31/83/040/00110/AM13/	Lic.No/Date:3110056019 09.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter 28.2.2013 and decided to remind them for expediting their reply.			
35	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await their comments.			
36	Case No.:26/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00442/AM13/	RLA File :03/94/040/00442/AM13/	Lic.No/Date:0310712579 12.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that copy of reply received from firm and RA have been forwarded to DIPP for examination and comments.			
37	Case No.:5/20/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00421/AM13/	RLA File :31/83/040/00127/AM13/	Lic.No/Date:3110056062 15.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter 21.1.2013 followed by reminder dated 1.3.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			
38	Case No.:3/20/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00419/AM13/	RLA File :05/24/040/00264/AM13/	Lic.No/Date:0510337411 18.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
39	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
40	Case No.:13/20/80-ALC2/2012	Party Name:KOBELCO CRANES INDIA PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00429/AM13/	RLA File :05/23/040/00266/AM13/		

			Lic.No/Date:0510337585 23.10.2012	
	Decision : Based on DHI written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.			
41	Case No.:6/20/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00422/AM13/	RLA File :05/23/040/00276/AM13/	Lic.No/Date:0510337677 26.10.2012	Defer Date:30.04.2013
	Decision : DIPP has provided written comments vide letter dated 19.3.2013. The Committee, however, noted that firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited.			
42	Case No.:3/17/80-ALC2/2012	Party Name:HONDA CARS INDIA LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00368/AM13/	RLA File :05/23/040/00279/AM13/	Lic.No/Date:0510337700 29.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per comments in DHI UO No. 3(140)/12-TSW(B)/53 dated 7.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.			
43	Case No.:20/20/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00436/AM13/	RLA File :05/24/040/00269/AM13/	Lic.No/Date:0510338313 06.11.2012	
	Decision : The Committee considered C&PC written comments received vide OM No. 46011/106/2009-PC-II dated 13.3.2013 and decided to ratify norms as under: Export Product: I.V. Cannula -1No. Import Item : Sr.No.1 to 10 – Net to Net basis with accountability clause. Import Item: Sr.No.11 & 12 – As per Packing Policy. RLA may take necessary action accordingly.			
44	Case No.:30/20/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00446/AM13/	RLA File :61/24/040/00034/AM13/	Lic.No/Date:6110000889 07.11.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
45	Case No.:19/20/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00435/AM13/	RLA File :05/24/040/00298/AM13/	Lic.No/Date:0510338939 12.11.2012	Defer Date:30.04.2013
	Decision : The Committee noted that firm has not replied to deficiency letter 21.1.2013 followed by reminder dated 18.2.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which			

the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

46	Case No.:10/26/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00571/AM13/	RLA File :09/24/040/00407/AM13/	Lic.No/Date:0910054497 12.12.2012	Defer Date:30.04.2013
	Decision : Based on DIPP recommendation, the Committee decided to ask firm to provide information on following: - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations/basis for the quantities of import items Further, firm was also asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited.			

47	Case No.:29/26/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00590/AM13/	RLA File :09/24/040/00435/AM13/	Lic.No/Date:0910054516 14.12.2012	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

48	Case No.:30/26/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00591/AM13/	RLA File :09/24/040/00441/AM13/	Lic.No/Date:0910054541 18.12.2012	
	Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No. 0910054423 dated 03.12.2012 ratified in NC meeting dated 19/02/2012: - Net weight of export product at Sl. No. 1 may be specified as "44649 Kgs. containing 22904 Kgs. of Galvanised wire, 7849 Kgs. of PVC items & 16040 Kgs. of MS/Galvanized Flats/Angles". - Word 'Relevant' may be prefixed with the descriptions of import items at Sl. No. 1 & 3 and their quantities may be allowed as applied for i.e. 23133.6 Kgs. & 16200 Kgs. respectively inclusive of 1 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7927.2 Kgs. inclusive of 1 % wastage. RLA may take necessary action accordingly.			

49	Case No.:37/26/80-ALC2/2012	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00598/AM13/	RLA File :03/95/040/00700/AM13/	Lic.No/Date:0310717702 19.12.2012	Defer Date:30.04.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA to forward copy of application for consideration of the case.			

	Case No.:1/23/80-ALC2/2012	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved

50	HQ File :01/80/050/00480/AM13/	RLA File :04/24/040/00200/AM13/	Lic.No/Date:0410142170 28.12.2012	
Decision : The Committee decided to ratify norms of subject authorization as per C&PC OM No. 46011/79/2010-PC-II dated 4.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

	Case No.:13/26/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
51	HQ File :01/80/050/00574/AM13/	RLA File :07/24/040/00366/AM13/	Lic.No/Date:0710092780 31.12.2012	Defer Date:30.04.2013
Decision : The Committee decided to again forward copy of application to DHI and MSME for examination and comments.				

	Case No.:4/26/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00565/AM13/	RLA File :07/24/040/00389/AM13/	Lic.No/Date:0710092818 01.01.2013	
52	Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 56 may be allowed on net to net basis with accountability clause. 2. Import items from Sl. Nos. 57 to 69 may be allowed as 1.02 Mtr./Mtr. content in the export products. 3. Import item at Sl. No. 70 may be allowed as per packing policy RLA may take necessary action accordingly.			

	Case No.:23/26/80-ALC2/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
53	HQ File :01/80/050/00584/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:0710092968 08.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that reply submitted by the firm is not complete and they may again submit information on following: 1. Quantities of each export product in Nos. also in addition to their weights. 2. Information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency Format.-export product wise.				
	Case No.:8/26/80-ALC2/2012	Party Name:JINDAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
54	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:0510342981 10.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that copy of application was forwarded to DHI for examination and comments. The firm was also asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited.				

	Case No.:26/26/80-ALC2/2012	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
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55	HQ File :01/80/050/00587/AM13/	RLA File :07/24/040/00424/AM13/	Lic.No/Date:0710093032 10.01.2013	Defer Date:30.04.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				

56	Case No.:32/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00593/AM13/	RLA File :05/23/040/00412/AM13/	Lic.No/Date:0510342940 10.01.2013	Defer Date:30.04.2013
	Decision : The Committee considered the case and decided to advise firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012. The Committee further noted that a few similar cases where firm has replied stating that the above provision will not apply in their case and accordingly a reference was made to Policy Section-VI for examination of their eligibility for advance authorization. The Committee also observed that earlier some similar cases of the firm were ratified in the NC and hence the Committee decided to ask firm / RA to provide details of all such advance authorizations.			

57	Case No.:27/26/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:3110056801 11.01.2013	Defer Date:30.04.2013
	Decision : Based on DIPP recommendation, the Committee decided to seek information on following from firm: - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. - Specific use of import items at Sl. No 5 & 6.			

58	Case No.:31/26/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00592/AM13/	RLA File :03/95/040/00550/AM13/	Lic.No/Date:0310720573 14.01.2013	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

59	Case No.:17/26/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720787 15.01.2013	Defer Date:30.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.No. 3,4,5,6,&11 of Standard Deficiency Format-Export Wise.			

	Case No.:19/26/80-ALC2/2012	Party Name:HUF INDIA PVT LTD	Meet No/Date:26/80- ALC2/2012	Status: Deferred
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60			19.03.2013	
	HQ File :01/80/050/00580/AM13/	RLA File :31/83/040/00174/AM13/	Lic.No/Date:3110056821 15.01.2013	Defer Date:30.04.2013
Decision : The Committee decided to forward copy of application to MSME for examination and comments.				

61	Case No.:16/26/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00577/AM13/	RLA File :03/94/040/00855/AM13/	Lic.No/Date:0310720873 16.01.2013	
Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.				

62	Case No.:22/26/80-ALC2/2012	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00583/AM13/	RLA File :17/24/040/00059/AM13/	Lic.No/Date:1710005169 16.01.2013	
Decision : Based on DHI written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as per GN4 for Engineering Products. RLA may take necessary action accordingly.				

63	Case No.:7/26/80-ALC2/2012	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00568/AM13/	RLA File :05/23/040/00420/AM13/	Lic.No/Date:0510343805 21.01.2013	Defer Date:30.04.2013
Decision : On the recommendation of DIPP, the Committee decided to ask firm to provide information as per Sr.NO. 3,5 & 11 of Standard Deficiency Format.				

64	Case No.:34/26/80-ALC2/2012	Party Name:LION HOLDINGS PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00595/AM13/	RLA File :05/23/040/00423/AM13/	Lic.No/Date:0510343833 21.01.2013	Defer Date:30.04.2013
Decision : On the recommendation of MSME, the Committee decided to ask firm to provide information as per Sr.NO. 4 & 5 of Standard Deficiency Format.				

65	Case No.:28/26/80-ALC2/2012	Party Name:SINTERCOM INDIA PVT LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00589/AM13/	RLA File :31/83/040/00182/AM13/	Lic.No/Date:3110056897 22.01.2013	Defer Date:30.04.2013
Decision : The Committee decided to forward copy of application to DHI for examination and comments.				

	Case No.:11/26/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80-ALC2/2012	Status: Deferred
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			19.03.2013	
66	HQ File :01/80/050/00572/AM13/	RLA File :07/21/040/00439/AM13/	Lic.No/Date:0710093277 23.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DHI. The Committee decided to ask firm to clarify whether it is a case of Deemed Exports or Physical Exports.				

	Case No.:12/26/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
67	HQ File :01/80/050/00573/AM13/	RLA File :07/21/040/00413/AM13/	Lic.No/Date:0710093279 23.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DHI. The Committee decided to ask firm to clarify whether it is a case of Deemed Exports or Physical Exports.				

	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
68	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DHI. The Committee also noted that firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited.				

	Case No.:24/26/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:26/80- ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00585/AM13/	RLA File :07/24/040/00455/AM13/	Lic.No/Date:0710093402 29.01.2013	
69	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization on repeat basis: 1. Net weight of export product may be modified as 192119 Kg. containing "180252.8 Kgs. of HR High Tensile Steel Sheet". 2. Quantity of import item at Sl. No. 1 may be allowed as 189265 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

	Case No.:20/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
70	HQ File :01/80/050/00581/AM13/	RLA File :34/24/040/00237/AM13/	Lic.No/Date:3410035974 30.01.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

	Case No.:25/26/80-ALC2/2012	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:26/80- ALC2/2012 19.03.2013	Status: Deferred
71	HQ File :01/80/050/00586/AM13/	RLA File :07/24/040/00367/AM13/	Lic.No/Date:0710093431 30.01.2013	Defer Date:30.04.2013
Decision : The Committee decided to forward copy of application to DIPP for examination and comments.				

72	Case No.:38/26/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00599/AM13/	RLA File :04/24/040/00216/AM13/	Lic.No/Date:0410142973 30.01.2013	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

73	Case No.:18/26/80-ALC2/2012	Party Name:ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00579/AM13/	RLA File :03/94/040/00931/AM13/	Lic.No/Date:0310722490 31.01.2013	
	Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization on repeat basis as per firm's Advance Authorization No.0310663899 dated 08.11.2011 ratified in NC meeting dated 27/12/2011: 1. Word "relevant" may be prefixed with the description of import items from S.Nos. 1 to 4. 2. The quantity of import item No.1 may be allowed as 453.245 Kgs. inclusive of 368.5 % wastage after taking 20% recovery of scrap. 3. The quantity of import item No.2 may be allowed as 310.88 Kgs. inclusive of 40.5 % wastage after taking 20% recovery of scrap. 4. The quantity of import item No.3 may be allowed as 150.854 Kgs. inclusive of 10 % wastage after taking 20% recovery of scrap. 5. The quantity of import item No.4 may be allowed as 316.27 Kgs. inclusive of 213 % wastage after taking 20% recovery of scrap. 6. Import items from Sl.No. 5 to 8 may be allowed within 2% of FOB Value of Exports RLA may take necessary action accordingly.			

74	Case No.:6/26/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00567/AM13/	RLA File :08/24/040/00375/AM13/	Lic.No/Date:0810118061 04.02.2013	Defer Date:30.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

75	Case No.:33/26/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00594/AM13/	RLA File :05/23/040/00428/AM13/	Lic.No/Date:0510345058 06.02.2013	Defer Date:30.04.2013
	Decision : The Committee considered the case and decided to advise firm to produce a certificate from the Directorate General of Hydro Carbon in the Ministry of Petroleum & Natural Gas stating that goods being supplied are required for petroleum gases, in terms of condition No.41, Sr.No.356 of Custom Notification No.12 dated 17.3.2012.			

	Case No.:14/26/80-ALC2/2012	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved

76	HQ File :01/80/050/00575/AM13/	RLA File :05/23/040/00447/AM13/	Lic.No/Date:0510345184 07.02.2013	
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Decision : Based on DIPP written comments dated 19.3.2013, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.

77	Case No.:5/26/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040/00453/AM13/	Lic.No/Date:0510345480 11.02.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

78	Case No.:21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The Committee also noted that firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited.				
79	Case No.:9/26/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00570/AM13/	RLA File :05/23/040/00460/AM13/	Lic.No/Date:0510345892 13.02.2013	Defer Date:30.04.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

80	Case No.:35/26/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00596/AM13/	RLA File :05/23/040/00466/AM13/	Lic.No/Date:0510345922 13.02.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(299)2011-ME dated 15.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

81	Case No.:36/26/80-ALC2/2012	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Approved
	HQ File :01/80/050/00597/AM13/	RLA File :05/23/040/00465/AM13/	Lic.No/Date:0510345913 13.02.2013	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO note No. 30(298)2011-ME dated 15.3.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.				

	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
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82	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:30.04.2013
Decision : The Committee noted that copy of application has not been received in NC and decided to request RA to forward copy of application for consideration of the case.				

84	Case No.: 3/26/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:26/80-ALC2/2012 19.03.2013	Status: Deferred
	HQ File :01/80/050/00564/AM13/	RLA File :05/24/040/00290/AM12/	Lic.No/Date:0510347794 28.02.2013	Defer Date:30.04.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA to forward copy of application for consideration of the case.			

S.No.613

The Committee decided to revise norms of subject authorization as per DHI written comments No. 3(80)/10-TSW/49 dated 5.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date 0510308687 dt.21.11.2011
Meeting No. 26/13		RA.F.No.05/23/040/00296/AM12	
Date: 19.03.2013		Revision of norms	

The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 followed by reminder dated 26.2.2013 and decided to send a final reminder for expediting their reply failing which the case will be rejected. Case deferred to 30.4.2013.

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date

Meeting No. 26/13	RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070638 dt.22.03.2010 (iv) 0710070262 dt.26.02.2010 (v) 0710072312 dt.17.06.2010 (vi) 0710070572 dt.17.03.2010 (vii) 0710070294 dt.17.03.2010 (viii) 0710075610 dt.24.11.2010
Date: 19.03.2013	Ratification of norms	

The Committee decided to ratify norms as follows:

- (i) AA No. 0710070638 dt.22.03.2010 – As per MSME UO note No. 30(105)2010-ME dated 1.11.2011 (copy to be forwarded to firm and RA).
- (ii) AA No. 0710070262 dt.26.02.2010 – As per MSME UO note No. 30(117)2010-ME dated 28.10.2011 (copy to be forwarded to firm and RA).
- (iii) AA No. 0710072312 dated 17.6.2010 – As per MSME UO note No. 30(133)2010-ME dated 13.10.2011 (copy to be forwarded to firm and RA).
- (iv) AA No. 0710070572 dated 17.3.2010 – As per MSME UO note No. 30(108)2010-ME dated 13.10.2011 (copy to be forwarded to firm and RA).

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.616

Case No. A/R-71	M/s. Micro Tech CNC Pvt. Ltd., Bangalore	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.07/24/040/00215/AM12	0710082069 dt.06.09.2011
Date: 19.03.2013		Ratification of norms	

The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(81)12/TSW(B)/30 dated 8.2.2013 (copy to be forwarded to firm and RA). RLA may take necessary action accordingly.

Sl.No.617

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I
Meeting No. 26/13		RA.F.No.07/24/040/00601/AM09
Date: 19.03.2013		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.

The Committee decided to call the firm for personal hearing on 30.4.2013 at 2.30 p.m. in DGFT, Room No.11, Udyog Bhavan to explain the detailed manufacturing processes of their export product.

Sl.No.618

Case No. A/R-80	M/s. Boysen India Limited	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 26/13	Noida	RA.F.No.05/23/040/00204/AM12	0510275831 dt.27.10.2010
Date: 19.03.2013		Revision of norms	

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred to 30.4.2013.

Sl.No.619

Case No. A/R-81	M/s. Boysen India Limited	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No. 26/13	Noida	RA.F.No.05/23/040/00186/AM12	0510299447 dt.11.08.2011
Date: 19.03.2013		Revision of norms	

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred to 30.4.2013.

Sl.No.620

Case No. A/R-82	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/23/040/00037/AM12	0510288928 dt.27.04.2011
Date: 19.03.2013		Revision of norms	

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred to 30.4.2013.

Sl.No.621

Case No. A/R-85	M/s. Pressure Vessels India, Pune	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.31/83/040/00004/AM12	3110048359 dt.31.05.2011
Date: 19.03.2013		Revision of norms	

Based on DIPP written comments dated 19.3.2013, the Committee decided to revise norms of subject authorization as under:

1. Description and quantities of export products from Sl. No. 1 to 6 may be amended as per Licence Amendment Sheet No. 1 dated 17.10.2011 attached to the Advance Authorization.
2. Net weight of export products from Sl. No. 1 to 6 may be specified as 320 Kgs., 300 Kgs., 38800 Kgs., 19400 Kgs., 31200 Kgs., & 7800 Kgs. respectively.
3. Quantity of import item at Sl. No. 1 may be allowed as 874 Kgs. inclusive of 36 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl. No. 2 may be allowed as 12985 Kgs. inclusive of 13.2 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 3 may be allowed as 20079 Kgs. inclusive of 12.5 % wastage after 1/3rd recovery.
6. Quantity of import item at Sl. No. 4 may be allowed as 10235 Kgs. inclusive of 17.4 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl. No. 5 may be allowed as 30328 Kgs. inclusive of 5.8 % wastage after 1/3rd recovery.
8. Quantity of import item at Sl. No. 6 may be allowed as 5313 Kgs. inclusive of 13.2 % wastage after 1/3rd recovery.
9. Quantity of import item at Sl. No. 7 may be allowed as 11920 Kgs. inclusive of 15.5 % wastage after 1/3rd recovery.

RLA may take necessary action accordingly.

S.No.622

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date 1110023053 dt.27.08.2010
Meeting No. 26/13		RA.F.No.11/24/040/00028/AM11	
Date: 19.03.2013		Request for revision /amendment of norms.	

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(80)/10-TSW/48 dated 5.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.623

Case No. A/R-115	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00823/AM12/DES.I	Lic. No. & date 0310564122 dt.11.03.2010
Meeting No. 26/13		RA.F.No.03/95/040/00808/AM10	
Date: 19.03.2013		Request for reinstate the allowed quantity as per original licence in respect of item No.1 and 6.	

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(31)/09/TSW(B)/47 dated 5.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.624

Case No. A/R-116	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00547/AM12/DES.I	Lic. No. & date 0510313896 dt.09.01.2012
Meeting No. 26/13		RA.F.No.05/23/040/00384/AM12	
Date: 19.03.2013		Request for revision/ amendment of norms	

Based on DIPP written comments dated 19.3.2013, the Committee decided as under:

Status quo may be maintained as under:

1. Although the actual wastage on import items at Sl. No. 1 & 2 is 7.34 % and 5.25 % respectively, a wastage of 3 % has been allowed after taking provision for recovery from scrap generated for these import items which are non-ferrous plates (Copper Alloy Plates).

RLA may take necessary action accordingly.

Sl.No.625

Case No. A/R-117	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00171/AM11/DES.I	Lic. No. & date 0510265356 dt.02.06.2010
Meeting No. 26/13		RA.F.No.05/24/040/00072/AM11	
Date: 19.03.2013		Request for revision of norms	

The Committee decided to forward copy of application to C&PC for examination and comments. Case deferred to 30.4.2013.

Sl.No.626

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00722/AM11/DES.I	Lic. No. & date 6110000544 dt.04.01.2011
Meeting No. 26/13		RA.F.No.61/24/040/00072/AM11	
Date: 19.03.2013		Request for revision of norms	

Based on DHI written comments dated 19.3.2013, the Committee decided to revise norms of subject authorization as under:

Item No.66 : Repeat of AA No.6110000286.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.627

Case No. A/R-121	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00017/AM13/DES.I	Lic. No. & date 0510319881 dt.12.03.2012
Meeting No. 26/13		RA.F.No.05/23/040/00498/AM12	
Date: 19.03.2013		Request for revision/amendment of norms	

Based on DHI written comments dated 19.3.2013, the Committee decided to revise norms of subject authorization as under:

Item No.1 as per C-1647.

RLA may take necessary action accordingly.

Sl.No.628

Case No. A/R-122	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00551/AM12/DES.I	Lic. No. & date 0510316755 dt.07.02.2012
Meeting No. 26/13		RA.F.No.05/23/040/00426/AM12	
Date: 19.03.2013		Revision of import item No.4 & % of norms	

Based on DHI recommendation, the Committee decided to ask firm to provide net weight of Item No.1,2 &3 for examination of their case. The Committee also decided to ask firm to clarify whether it is a case of Deemed Exports or Physical Exports. Case deferred to 30.4.2013.

Sl.No.629

Case No. A/R-123	M/s. Thermax Ltd.,	HQF.No.01/81/050/01034/AM09/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.31/24/040/00296/AM09	3110035317
Date: 19.03.2013		Revision of norms	dt.09.09.2008

The Committee considered the written comments of DHI provide vide UO No. 3(14)/10-TSW(B)/35 dated 15.2.2013 and at the instance of DHI, the Committee decided to defer the case. Case deferred to 30.4.2013.

Sl.No.630

Case No. A/R-124	M/s. R.D. Engineers (India) Pvt. Ltd.,	HQF.No.01/80/050/00057/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.03/95/040/00004/AM12	1. 0310584240 dt.20.07.2010
Date: 19.03.2013		Revision of norms	2. 0310596998 dt.14.10.2011 3. 0310634076 dt.01.06.2011 4. 0310592767 dt.16.09.2010 5. 0310625116 dt.05.04.2011

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 30.4.2013.

S.No.631

Case No. A/R-125	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00392/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/23/040/00154/AM12	0510297629 dt.26.07.2011
Date: 19.03.2013		Revision of norms	

The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.632

Case No. A/R-126	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00613/AM12/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/23/040/00436/AM12	0510317711 dt.14.02.2012
Date: 19.03.2013		Revision of norms	

The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.633

Case No. A/R-127	M/s. Dayco Vikas Power	HQF.No.01/80/050/00245/AM13/DES.I	Lic. No. & date
Meeting No. 26/13	Transmission Pvt. Ltd., Gurgaon	RA.F.No.05/23/040/00054/AM13	0510327416 dt.15.06.2012
Date: 19.03.2013		Revision of norms	

The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.634

Case No. A/R-58	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/81/050/00673/AM07/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/24/040/00674/AM07	0510194820 dt.22.11.2006
Date: 19.03.2013		Revision of norms	

- (i) The Committee noted that this case was considered in Meeting No.23/13 dated 5.2.2013 and firm was asked to provide information as per Sr. No. (iv) of the decision (i.e. The Committee did not approve firm's request for deletion of requirement of mentioning description/specification in the Shipping documents in respect of Import Items No.110 to 112. The Committee, however, asked the firm to provide conclusive documentary evidence to the Committee showing that they have imported items No.110 to 112 and that these import items have actually been used in the manufacture of Export Product, for consideration of firm's this particular request).
- (ii) Accordingly, the firm has submitted their reply dated 11.2.2013 and copies of Shipping Bills of the subject export product (Mechanical Presses).
- (iii) The Committee deliberated firm's reply dated 11.2.2013 and observed that as per Shipping Bills, firm had exported 1000T Mechanical Presses whereas as per technical specifications provided by firm, the Power Cable as per Sr.No.110 to 112 of Import list have been used in 2250 T Presses. The Committee observed that there is no linkage between the export product 1000T Mechanical Presses and import items at Sr.No.110 to 112. The Committee, therefore, decided to reject the request of the firm for deletion of requirement of mentioning description/specification in the Shipping documents in respect of Import Items No.110 to 112. under the subject authorization.

RLA may take necessary action accordingly.

S.No.635

Case No. A/R-150	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00137/AM13/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/23/040/00014/AM13	0510322527 dt.19.04.2012
Date: 19.03.2013		Fixation of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 30.4.2013.

S.No.636

Case No. A/R-151	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00095/AM13/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/23/040/00021/AM13	0510323233 dt.26.04.2012
Date: 19.03.2013		Fixation of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred to 30.4.2013.

Sl.No.637

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I	
Meeting No. 26/13		Fixation of wastage norms in respect of 100% EOU.	
Date: 19.03.2013			

The Committee noted that firm has not replied to deficiency letter dated 18.7.2012 followed by reminder dated 18.1.2013 and decided to send a final reminder for providing information. If no reply is received from firm, the case will be rejected. Case deferred to 30.4.2013.

Sl.No.638

Case No. C-03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 26/13		Fixation of input output norms for the export product "Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders" in respect of 100% EOU – reg.
Date: 19.03.2013		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred to 30.4.2013.

Sl.No.639

Case No. C-07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 26/13		Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc." in respect of 100% EOU – reg.
Date: 19.03.2013		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 30.4.2013.

Sl.No.640

Case No. C-08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 26/13		Fixation of input output norms for the export product "Meters and Pumping Units(GPUs)" in respect of 100% EOU – reg.
Date: 19.03.2013		

The Committee decided to forward copy of application and reply received from firm to DIPP and MSME for examination and comments. Case deferred to 30.4.2013.

Sl.No.641

Case No. C-10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 26/13		Fixation of input output wastage norms for the export product "Starters, Alterator, Wiper Motor and Compressor"" in respect of 100% EOU – reg.
Date: 19.03.2013		

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 30.4.2013.

Sl.No.642

Case No. C-20	M/s. Getrag Hi-Tech Gears Pvt. Ltd., Bhiwani	HQ F.No.01/92/180/Norms/AM12/DES-I
Meeting No. 26/13		Fixation of input output wastage ad-hoc norms for the export product "Timing Gears" in respect of LOP NO.03-129/99-100% EOU – reg.
Date: 19.03.2013		

On the recommendation of MSME, the Committee decided to call the firm for personal hearing 30.4.2013 at 2.30 p.m. in DGFT, Room No. 11, Udyog Bhavan along with sample of export product.

REPRESENTATION CASES FOR REVISION / AMENDMENTS OF NORMS RECEIVED BEYOND 4 MONTHS

S.No.643

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date 0410108279 dt.08.10.2009
Meeting No. 26/13		RA.F.No.04/24/040/00158/AM10	
Date: 19.03.2013		Amendment of norms	

The Committee decided to defer the case. The firm was also asked to clarify whether it is a Deemed Exports or Physical Exports. Case Deferred to 30.4.2013.

S.No.644

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date 0410093855 dt.13.02.2008
Meeting No. 26/13		RA.F.No.04/24/040/00364/AM08	

Date: 19.03.2013	Ratification of norms
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The Committee noted that firm has not replied to deficiency letter dated 1.2.2013 and reminder dated 26.2.2013 and decided to send a final reminder for providing necessary information. The firm was also asked to clarify whether it is a Deemed Exports or Physical Exports. Case Deferred to 30.4.2013.

S.No.645

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.04/24/040/00159/AM10	0410108280 dt.08.10.2009
Date: 19.03.2013		Amendment of norms	

The Committee decided to defer the case. The firm was also asked to clarify whether it is a Deemed Exports or Physical Exports. Case Deferred to 30.4.2013.

S.No.646

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 19.03.2013		Amendment in quantities / addition of additional import items	

The Committee noted that the case is under examination of DIPP. The Committee also noted that firm was asked to clarify whether it is a case of Deemed Exports or Physical Exports and their reply is awaited. Case deferred to 30.4.2013.

S.No.647

Case No. A/R-60	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00339/AM10/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.11/24/040/00010/AM10	1110020832 dt.04.08.2009
Date: 19.03.2013		Revision of norms	

The Committee discussed the case and DHI informed that their earlier comments in this case were based on the data provided by the firm and hence there is no change required. The Committee, therefore, decided to maintain it earlier decision. RLA may take necessary action accordingly.

S.No.648

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.05/24/040/00318/AM10	0510249707 dt.22.09.2009
Date: 19.03.2013		Revision of norms	

The Committee noted that copy of firm's reply has been forwarded to DHI for examination and comments. Case deferred to 30.4.2013.

S.No.649

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.11/24/040/00024/AM10	1110021254 dt.11.11.2009
Date: 19.03.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(80)/09-TSW/36 dated 14.2.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.650

Case No. A/R-65	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/01779/AM09/DES.I	Lic. No. & date
Meeting No. 26/13		RA.F.No.11/24/040/00073/AM09	1110019584 dt.10.02.2009
Date: 19.03.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per DHI letter No. 3(80)/09-TSW/46 dated 5.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.652

Case No. A/R-69	M/s. Timken India Ltd., Kolkata	HQF.No.01/80/050/01530/AM09/DES.I
Meeting No. 26/13		RA.F.No.02/24/040/00212/AM09
Date: 19.03.2013		Modify / ratification of Norms in 52 Advance Authorizations obtained under Para 4.7 of HBP Vol.-I

The Committee decided to modify / ratify norms of 52 Advance Authorizations as per details given in DIPP written comments dated 19.3.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.
